

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.243 of 2019

IN THE MATTER OF:

Axcestrack Software Solutions Pvt. Ltd.

...Appellant

Versus

Harman Singh Arora & Ors.

...Respondents

Present:

For Appellant:

Dr. U.K. Chaudhary, Sr. Advocate with Shri Naveen Dahiya and Shri Dhruv Gupta, Advocates

For Respondent:

**Shri Jatin Mongia, Shri Dhruv Suri, Shri Nikhil Issar and Shri Animesh Kumar, Advocates (Respondents 1 to 4)
Shri Rahul Yadav in person (Respondent No.5)**

O R D E R

11.09.2019 Heard Shri Jatin Mongia, Counsel for the Respondent Nos.1 to 4. Shri Rahul Yadav, proforma Respondent No.5 appears in person. Respondent Nos.6 and 7 are also the proforma Respondents.

The contesting Respondents 1 to 4 may file Reply Affidavit within 4 days.

Post the case along with Company Appeal (AT) No.323 of 2018 on **16th September, 2019** which is likely to be listed before the appropriate Bench.

As the Appellant has challenged the Interim Order, replacement of the same by final disposal Order, may be considered at the stage of

'admission/final disposal' on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/rs/sk